

BEFORE THE PRINCIPAL BENCH,
NATIONAL GREEN TRIBUNAL, NEW DELHI
ORIGINAL APPLICATION No-435/2021

IN THE MATTER OF: -

OA No-435/2021 titled as "Pradeep Ranas Vs, Govt. of NCT of Delhi"

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Filed by

(Delhi Pollution Control Committee)

New Delhi:

Dated: 13.5.22


13.5.22

Dr. Anwar Ali Khan
Senior Environmental Engineer
Delhi Pollution Control Committee

Before the National Green Tribunal Principal Bench, New Delhi

Original Application No. 435/2021

**SUB: REPORT OF THE COMMITTEE IN COMPLIANCE OF HON'BLE NGT
ORDER DATED 27.01.2022 IN O.A. NO. 435/2021**

BACKGROUND

An application was filed by advocate Mr. Pardeep Kadian regarding illegal stone crushing factory near his residence i.e., Udai Vihar, Phase-II, Village Nilothi, Delhi-110041. As per the applicant the said factory is operating in violation of environmental norms and creating noise and air and other pollution in village Nilothi.

As per the compliance of Hon'ble NGT order, directions was given to the DPCC and District Magistrate West, New Delhi to look into the grievance in this application. The DPCC will be the Nodal agency for coordination and compliance. It was directed to the joint committee to undertake site visit and look into the grievance of the applicant.

Consequence to the directions of NGT in OA No-435/2021 titled as "Pradeep Ranas Vs, Govt. of NCT of Delhi" a joint inspection was carried out by a team comprising officers of DPCC, Revenue Department, BSES and SDMC on dated 17/03/2022 for taking remedial action against the illegal stone crushing units near Udai Vihar, Ph-II, Village Nilothi, Delhi-110041.

In compliance of Hon'ble NGT order, a meeting was convened to regarding action taken in the above matter. During the meeting DPCC official informed that joint inspections were conducted in village Nilothi. Four defaulting Units were found operating and crushing of demolished building material. All four units were effectively closed by the joint team members by sealing the crushers.

During the inspection, premises i.e., an open plot, M/s Udai Veer (9319522732), Rajkumar Nain (9999041461), Udai Vihar, Ph-II, Village Nilothi, Delhi-41, mentioned by the complainant were inspected. During inspection it was found that 04 stone crushing machines were being operated through diesel fired engines and all 04 stone crushing machines were effectively closed by the joint team for operating in non-Conforming area in contravention to MPD 2021. The units were engaged in Crushing of demolished area in contravention to MPD 2021. The units were engaged in Crushing of demolished building material waste and causing Air Pollution Sealing memo is enclosed from Annexure-I to Annexure-IV.

No electric connection was found and it was found that stone crushing machines were operating through a diesel fired engine.

Show Cause Notice For Imposing Environmental Damage Compensation (EDC) of Rs. 2,00,000/- (Rupees Two Lakh Only) on each units has been issued to aforesaid crushres for causing damage to the environment is enclosed from Annexure-V to Annexure-VIII.

It is humbly prayed that this Hon'ble National Green Tribunal may be pleased to take this report on record and pass such further order as this Hon'ble Tribunal may deem fir and proper in the facts in circumstance of the case.



Sh. Anwar Ali Khan, SEE
DPCC

Dr. Anwar Ali Khan
Senior Environmental Engineer
Delhi Pollution Control Committee



Ms. Kriti Garg, District Magistrate
(West District)

KRITI GARG
District Magistrate (West)
Govt. of NCT of Delhi
Plot No. 3, Shivaji Place,
Raja Garden, New Delhi-27

Report

OA No. 435/2021 titled as "Pradeep Ranas Vs. Govt. of NCT of Delhi"

1. In the pursuance of the orders of Hon'ble National Green Tribunal (NGT) in OA No. 435/2021 titled as "Pradeep Ranas Vs. Govt. of NCT of Delhi" a joint inspection was conducted on 17.03/2022 by a joint team consisting of officials of DPCC, Revenue, BSES and Delhi Police for taking remedial action against the illegal stone crushing units near Udai V8ihar, Ph-II, Village Nilothi, Delhi-110041, NGT order is enclosed at (Annexure-1) for ready reference.
2. During the inspection, premises i.e., an open plot, M/s Udai Veer (9319522732), Rajkumar Nain (9999041461), Udai Vihar, Ph-II, Village Nilothi, Delhi-41, mentioned by the complainant were inspected. During inspection it was found that 04 stone crushing machines were being operated through diesel fired engines and all 04 stone crushing machines were effectively closed by the joint team for operating in non-Conforming area in contravention to MPD 2021. The units were engaged in Crushing of demolished area in contravention to MPD 2021. causing Air Pollution Sealing memo is enclosed at (Annexure-2 to 5)
3. No electric connection were found and it was found that stone crushing machines were operating through a diesel fired engine.
4. Show Cause Notice For Imposing Environmental Damage Compensation (EDC) of Rs. 2,00,000/- (Rupees Two Lakh Only) on each units has been issued to aforesaid crushres for causing damage to the environment is enclosed at (Annexure-6 to 9)


17.5.22